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**LAGNAM SPINTEX LIMITED**  
CIN: L17119RJ2010PLC032089  
Registered Office: A-51-53, RICO Growth Centre Hamirgarh, Bhiwara-311001, Rajasthan, India.  
Tel: +91 9461656067, Website: www.lagnamspintex.com, E-mail: rparashar@lagnam.com

**NOTICE**

Notice is hereby given that pursuant to the provision of Regulation 29 read with Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 a Meeting of the Board of Directors of the Company will be held on Saturday, 16th October, 2021 at 01:15 PM through video conferencing inter-alia to consider and approve the Un-Audited Financial Results of the Company along with limited review report for the Quarter and Half Year ended 30th September, 2021.

The information in the above notice is also available on the website of the Company at www.lagnamspintex.com and on the website of National Stock Exchange of India Limited at www.nseindia.com.

By the Order of the Board  
For Lagnam Spintex Limited  
Sd/-  
Rajeev Parashar  
Company Secretary

Place: Bhiwara  
Date: 07.10.2021

**MOTILAL OSWAL**  
We, Motilal Oswal Financial Services Limited (MOFSL) a SEBI registered Investment Adviser bearing registration number INA000007100 and having registered office at Motilal Oswal Tower, Rahimtullah Sayani Road, Opposite Parel ST Depot, Prabhadevi, Mumbai - 400 025 are going to surrender our license and that if anyone has any grievances, they can lodge the grievances at scores.gov.in.

**NMDC Limited**  
(A Government of India Enterprise)  
'Khanji Bhavan', 10-3-311A, Castle Hills, Masab Tank, Hyderabad-500028  
CIN: L13100TG1936G0001674

**E-Tender Notice (Open Tender Enquiry for Domestic Bidding)**  
**CONTRACTS DEPARTMENT/ENGINEERING & PROJECTS DIVISION**  
Tender Enquiry No: HO (Contracts)/ 425KwP Solar/Bachelli/2020/229  
Dated 08/10/2021.

[MSTC Ref. No.: NMDC/HO/58/21-22/ET/272]

NMDC invites bids in e-tender mode on MSTC website (NMDC's e-tender service provider): <http://www.mstccommerce.com> for the work of "Design/Engineering, Procurement & Supply, Construction, Installation and Commissioning of approximately 425 kWp capacity Photovoltaic Grid Connected Roof Top Solar (RTS) Power Plants on various buildings in the Township of Bachelli Complex of NMDC on turnkey basis including Comprehensive Operation & Maintenance (O&M) for a period of ten (10) years."

For viewing / downloading the schedule of e-bidding and the detailed NIT alongwith pre-qualification requirements and tender document, prospective bidders may visit MSTC web site link: <https://www.mstccommerce.com/eprochome/nmdc/> and register on-line as 'New Vendor'. For further help, the 'Vendor Guide' given therein may be referred. Link to MSTC e-tender platform is also available through NMDC website [www.nmdc.co.in](http://www.nmdc.co.in). The tender documents can also be accessed from NMDC website: [www.nmdc.co.in](http://www.nmdc.co.in) and CPP Portal <http://eprocure.gov.in>

Any corrigendum to the tender will be uploaded only in above mentioned websites. Prospective bidders should visit these websites from time to time to take note of corrigendum, if any.

For further clarification, GM(Contracts), NMDC Ltd., Hyderabad can be contacted on fax: 040 23534746, Tel: 040-2353 2800, email: [contracts@nmdc.co.in](mailto:contracts@nmdc.co.in)

General Manager (Contracts)  
Har Ek Kaam Desh Ke Naam / ISPATI IRADA

**DUNCAN ENGINEERING LIMITED**  
CIN: L28991PN1961PLC139151  
Regd. Office: F-33 Ranjangaon MIDC Karegaon, Tal. Shirur, Pune 412 209  
Phone: 021-38660066,  
Email: [complianceofficer@duncanengg.com](mailto:complianceofficer@duncanengg.com)  
URL: [www.duncanengg.com](http://www.duncanengg.com)

**NOTICE**

Pursuant to Regulation 29 read with Regulation 47 of SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015, Notice is hereby given that, a Meeting of Board of Directors of the Company will be held on Thursday, 21st October 2021, inter alia, to consider and approve the standalone unaudited financial results of the Company for the quarter ended 30th September 2021.

The said information is available on the website of the Company, [www.duncanengg.com](http://www.duncanengg.com) and also on the website of the stock exchange, [www.bseindia.com](http://www.bseindia.com).

For Duncan Engineering Limited  
Place: Pune  
Rajib Kumar Gope  
Company Secretary  
Date: 07.10.2021

**CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF INTELLIVATE CAPITAL VENTURES LIMITED**

Registered Office: - 1104, A Wing, Naman Midtown, 11th Floor, Senapati Bapat Marg, Prabhadevi, Mumbai, Mumbai City MH 400013

This Corrigendum to the Detailed Public Statement ("Corrigendum") is being issued by D & A Financial Services (P) Limited ("Manager to the Offer"), for and on behalf of the Acquirers M/s Amfine Capital Management (P) Ltd, Mr. Anubhav Dham and Ms. Anamika Dham, pursuant to and in compliance with Regulation 3(1) of the SEBI (SAST) Regulations, 2011 as amended.

This Corrigendum should be read in continuation of and in conjunction with Detailed Public Statement ("DPS"), unless otherwise specified. Capitalized terms used but not defined in this Corrigendum shall have the same meaning assigned to such terms in the DPS, unless otherwise defined.

The shareholders of Intellivate Capital Ventures Limited are requested to note that the developments/amendments with respect to and in connection with DPS are as under:

1. The revised schedule of activity pertaining to the Open Offer has been changed and shall be read as under.

S. No	Activity	Original Schedule Days & Dates	Revised Schedule Days & Dates
1.	Date of Public Announcement	Friday, August 27, 2021	Friday, August 27, 2021
2.	Date of publication of detailed public statement	Friday, September 03, 2021	Friday, September 03, 2021
3.	Filing of the draft Letter of Offer to SEBI	Monday, September 13, 2021	Monday, September 13, 2021
4.	Last date for a competitive offer(s)	Monday, September 27, 2021	Monday, September 27, 2021
5.	Identified Date*	Wednesday, October 06, 2021	Friday, October 01, 2021
6.	Date by which final Letter of Offer will be dispatched to the Public Shareholders	Wednesday, October 13, 2021	Friday, October 08, 2021
7.	Last date for revising the Offer Price/ number of shares.	Monday, October 18, 2021	Tuesday, October 12, 2021
8.	Date by which the committee of the independent directors of the Target Company shall give its recommendations.	Wednesday, October 20, 2021	Wednesday, October 13, 2021
9.	Date of Publication of Offer Opening Public Announcement	Thursday, October 21, 2021	Thursday, October 14, 2021
10.	Date of commencement of Tendering Period (Offer opening date)	Friday, October 22, 2021	Monday, October 18, 2021
11.	Date of Expiry of Tendering Period (Offer closing date)	Tuesday, November 09, 2021	Monday, November 01, 2021
12.	Last Date of communicating rejection / acceptance and payment of consideration for applications accepted / return of unaccepted share certificates / credit of unaccepted equity shares to demat account.	Wednesday, November 24, 2021	Wednesday, November 17, 2021

\*The identified date is only for the purpose of determining the public shareholders as on such date to whom the Letter of Offer would be mailed. It is clarified that all the Public Shareholders (registered or unregistered) are eligible to participate in this offer at any time prior to the closure of tendering period.

The above dates where ever it appeared in the Detailed Public Statement should be read accordingly. The Acquirer(s) accepts full responsibility for the information contained in this Corrigendum to the Detailed Public Statement and also the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations, 2011 & subsequent amendments thereof.

This Corrigendum to the Detailed Public Statement will also be available on SEBI's website at [www.sebi.gov.in](http://www.sebi.gov.in).

Issued by Manager to the Offer on behalf of the Acquirers

**D & A FINANCIAL SERVICES (P) LIMITED**  
13, Community Centre, East of Kailash, New Delhi - 110065.  
Tel: (011) 26472557, 26419079, 26218274 Fax: (011) 26219491  
E-mail: [investors@dnafinserve.com](mailto:investors@dnafinserve.com)  
Date: 07.10.2021  
Place: New Delhi  
Contact Person: Mr. Priyaranjan

**POST OFFER ADVERTISEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF ORACLE CREDIT LIMITED**

Corporate Identification Number: L65910DL1991PLC043281  
Registered Office - P-7, Green Park Extn, New Delhi-110016  
Email: [oracle\\_credit@yahoo.co.in](mailto:oracle_credit@yahoo.co.in) | Website: [www.oraclecredit.co.in](http://www.oraclecredit.co.in)

Open Offer ("Offer") for Acquisition of upto 14,43,000 (Fourteen Lakh and Forty Three Thousand) Equity Shares of Face Value of INR 10/- (Rupees Ten only) each from equity shareholders of Oracle Credit Limited ("Target Company"), by Mr. Aditya Vikram Kanoria ("Acquirer 1") (PAN: ALSPK3630K) and Mr. Mandeep Singh ("Acquirer 2") (PAN: BKUPS6966G) (HEREINAFTER CALLED AS "ACQUIRERS")

This Post Offer Advertisement is being issued by Fast Track Finsec Private Limited ("Manager to the Offer") on behalf of the Acquirers along in connection with the Offer made by the Acquirers to acquire 14,43,000 (Fourteen Lakh and Forty Three Thousand) Equity Shares of Face Value of INR 10/- (Rupees Ten only) each ("Equity Shares") of the Target Company at INR 10.75/- (Rupees Ten and Seventy Five Paise only) including interest per Equity Shares, representing 26% of the outstanding Equity Share Capital of the Target Company ("Offer"), in compliance with Regulation 18 (12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and amendments thereof ("SEBI (SAST) Regulations, 2011" / Regulations). The Detailed Public Statement with respect to the aforementioned Offer was made in the Financial Express (English - All Edition) and Jansatta (Hindi - All edition) on March 15, 2021 (Friday)

Sr. No.	Particulars	Proposed in the Letter of Offer	Actuals
1.	Name of the Target Company	Oracle Credit Limited	
2.	Name of the Acquirer and PACs	Mr. Aditya Vikram Kanoria ("Acquirer 1") (PAN: ALSPK3630K) and Mr. Mandeep Singh ("Acquirer 2") (PAN: BKUPS6966G)	
3.	Name of the Manager to the Offer	Fast Track Finsec Private Limited	
4.	Name of the Registrar of the Offer	Beetal Financial & Computer Services Private Limited	
5.	Offer Details: a) Date of Opening of the Offer b) Date of Closure of the Offer	September 21, 2021, Tuesday October 04, 2021, Monday	
6.	Date of Completion of Payment of Consideration and communication of Rejection/ Acceptance	October 07, 2021, Thursday	
7.	Details of the Acquisition:		

Sr. No.	Particulars	Proposed in the Letter of Offer	Actuals
7.1.	Offer Price	INR 10.75/- (Rupees Ten and Seventy Five Paise Only)	INR 10.75/- (Rupees Ten and Seventy Five Paise Only)
7.2.	Aggregate No. of Shares Tendered	14,43,000 Equity Shares*	12,76,552 Equity Shares
7.3.	Aggregate No. of Shares Accepted	14,43,000 Equity Shares*	12,76,552 Equity Shares
7.4.	Size of the Offer (Number of Equity Shares multiplied by Offer Price per Equity Shares)	INR 1,55,12,250/- (Rupees One Crore Fifty Five Lakh Twelve Thousand Two Hundred and Fifty Only)	INR 1,37,22,934/- (Rupees One Crore Thirty Seven Lakh Twenty Two Thousand Nine Hundred Thirty Four Only)
7.5.	Shareholding of the Acquirer before Public Announcement		
	Mr. Aditya Vikram Kanoria ("Acquirer 1")	4,50,347	4,50,347
	Mr. Mandeep Singh ("Acquirer 2")	4,16,782	4,16,782
7.6.	Shares acquired/ to be acquired by way of Share Purchase Agreement		
	Mr. Aditya Vikram Kanoria ("Acquirer 1")	8,64,825	8,64,825
	Mr. Mandeep Singh ("Acquirer 2")	8,64,825	8,64,825
7.7.	Shares acquired by way of Open Offer		
	Mr. Aditya Vikram Kanoria ("Acquirer 1")	7,21,500*	6,39,700
	Mr. Mandeep Singh ("Acquirer 2")	7,21,500*	6,36,852
7.8.	Shares acquired after Detailed Public Statement ("DPS")		
	a) No.	Nil	Nil
	b) % of Equity Share Capital	Nil	Nil
	c) Price of Shares acquired	Nil	Nil
7.9.	Post Offer shareholding of the Acquirer		
	Mr. Aditya Vikram Kanoria ("Acquirer 1")	20,36,672	19,54,872
	Mr. Mandeep Singh ("Acquirer 2")	20,03,107	19,18,459
7.10.	Pre & Post Offer shareholding of the Public		
	a) No.	29,53,221	29,53,221
	b) % of Equity Share Capital	53.21%	53.21%

\* Assuming full acceptance in the Open Offer.

8. The Acquirers severally and jointly accept full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (Substantial Acquisition of Shares and Takeovers), 2011.

9. A copy of this Post Offer Advertisement will be available on the website of SEBI, BSE Limited and registered office of the Target Company.

Capitalized terms used in this Advertisement, but not defined herein, shall have the same meanings assigned to such terms in the Letter of Offer dated 11.09.2021.

Issued by Manager to the Offer on behalf of the Acquirer:

B-502, Statesman House, 147 Barakhamba Road, New Delhi - 110001  
Tel. No.: 011-43029809  
Email: [vikasverma@ftfinsec.com](mailto:vikasverma@ftfinsec.com)  
Website: [www.ftfinsec.com](http://www.ftfinsec.com)  
Contact Person: Mr. Vikas Kumar Verma  
SEBI Reg. No.: INM000012500  
CIN: U65191DL2010PTC200381

**Fastrack Finsec**  
Category-I Merchant Banker

Fast Track Finsec Private Limited  
Place: New Delhi  
Date: October 07, 2021

**GUJARAT METRO RAIL CORPORATION (GMRC) LIMITED**  
(SPV of Govt. of India and Govt. of Gujarat)

Block No.01, First Floor, Karmayogi Bhavan, Behind Nirman Bhavan, Sector 10/A, Gandhinagar: 382010, Gujarat, India  
(CIN): U60200GJ2010SGC099407

TENDER NOTIFICATION No: GMRC/ARCH/STNS/PKG-CA1/PH-1/2021  
Date: 08.10.2021

E-Tenders are invited from reputed and experienced Contractors for the following tender:

Tender Name	Tender Fees
Architectural finishing, roofing, plumbing, signage etc. from Kadarsha Ni Nal to Dream City dead end of Corridor-1, Surat Metro Rail, Phase-I	INR 25,000/-

Interested bidders are requested to visit <https://gmrc.nprocure.com> for eligibility criteria, applying/downloading the tender document. Last date and time for Bid Submissions is 15:00 Hrs on 23.11.2021.

Any alterations in Eligibility Criteria cum Qualification Requirements, and terms of the Tender Document, or any amendment to the Tender Document, etc. will be uploaded on <https://gmrc.nprocure.com> and GMRC's Website [www.gujaratmetro.com](http://www.gujaratmetro.com) without any obligation or press notification or other proclamation.

Sd/-  
Managing Director,  
GMRC, Gandhinagar

**Midland Microfin Limited**  
CIN - U65921PB1988PLC008430  
Regd. & Corporate Office: The Axis, Plot No.1, R.B Badri Dass Colony, B.M.C. Chowk, G.T. Road, Jalandhar - 144001 (Pb.) India  
Ph.: +91 181-5085555, 5086666 Fax: +91 181-5087777  
E-mail id: [info@midlandmicrofin.com](mailto:info@midlandmicrofin.com) | Website: [www.midlandmicrofin.com](http://www.midlandmicrofin.com)

**NOTICE OF EXTRA-ORDINARY GENERAL MEETING**

Notice is hereby given that the Extra-Ordinary General Meeting (EGM) of the Company is scheduled to be held on Saturday, October 30, 2021 at 11:30 A.M. IST through video conferencing (VC) Other Audio Visual Means (OAVM) pursuant to the General Circular Nos. 14/2020, 17/2020, 22/2020, 33/2020, 39/2020 and 10/2021 issued by the Ministry of Corporate Affairs (MCA) and the Securities and Exchange Board of India (SEBI) (collectively referred as "Circulars") to transact the unavoidable special business set forth in the Notice of the EGM dated October 07, 2021.

The Company has appointed Ms. Harshita Aggarwal (M No. A55717), Practicing Company Secretary and in her absence, Ms. Nikita Arora (M No. F8402), Practicing Company Secretary as the Scrutinizer for conducting the e-voting process in accordance with the law in a fair and transparent manner.

In compliance with the above said Circulars, EGM Notice has been sent via email to those Shareholders who have registered their email IDs with Company/ Depository Participant/ Registrar on or before September 30, 2021.

EGM Notice is also available at the Company's website at [https://www.midlandmicrofin.com/wp-content/uploads/EGM\\_Notice\\_October\\_2021.pdf](https://www.midlandmicrofin.com/wp-content/uploads/EGM_Notice_October_2021.pdf) and on the website of CDSL i.e. [www.evotingindia.com](http://www.evotingindia.com).

**Manner of registering/updating e-mail address**  
Further, Shareholders holding shares in dematerialized mode, are requested to register their email addresses and mobile numbers with their relevant depositories through their depository participants. However, for temporary registration for the purpose of obtaining this notice, shareholders may register their email ids with the Company. Shareholders holding shares in physical mode are requested to register their email ids with the Company by writing to Mr. Sumit Bhojwani, Company Secretary at the email id [cs@midlandmicrofin.com](mailto:cs@midlandmicrofin.com) by quoting your Folio No., Certificate No., PAN, Mobile No., Email-id along with a self-attested copy of your PAN Card / Aadhar / Valid Passport and Share Certificate etc.

**Remote e-voting and voting during EGM**  
The Company is also providing facility to its members to cast their vote remotely on the business as set forth in the Notice of the EGM through electronic voting system. The manner of e-voting is defined as below:

1. A person, whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date i.e. Friday, October 22, 2021, shall only be entitled to avail the facility of remote e-voting.
2. The remote e-voting period commences on Wednesday, October 27, 2021 (9:00 a.m. IST) and ends on Friday, October 29, 2021 (5:00 p.m. IST). The remote e-voting module shall be disabled by CDSL for voting thereafter. Once the vote on a resolution is cast by the Member, he/she shall not be allowed to change it subsequently or cast the vote again.
3. Any person who acquires shares of the Company and becomes the member of the Company after sending of this Notice and holding shares as on the cut-off date, may obtain the log in id and password by sending a request at [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com). However, if he/she is already registered with CDSL for remote e-voting then he/she can use his/her existing user id and password.
4. The procedure for e-voting on the day of the EGM is same as the instructions mentioned for Remote e-voting in the notice.
5. Only those shareholders, who are present in the EGM through VC/OAVM facility and have not casted their vote on the resolution through remote e-Voting and are otherwise not barred from doing so, shall be eligible to vote through e-Voting system available during the EGM.
6. Shareholders who have voted through Remote e-Voting will be eligible to attend the EGM. However, they will not be eligible to vote at the EGM.

For detailed instructions relating to attending the meeting through VC or OAVM, please refer to the Notice.  
If you have any queries or issues regarding attending EGM & e-voting from the e-voting system, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at [www.evotingindia.com](http://www.evotingindia.com), under help section or write an email to [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com) or contact at 022-23058738 and 022-23058542/43.

For Midland Microfin Limited  
Sd/-  
Sumit Bhojwani  
Company Secretary  
M. No. A-36611

Place: Jalandhar  
Date: October 07, 2021

**INOX WIND ENERGY LIMITED**  
Regd. Off.: ABS Towers, 3<sup>rd</sup> Floor, Old Padra Road, Vadodra 390 007, Gujarat  
CIN: U40106GJ2020PLC113100 | Tel.: +91 (265) 6198111 | Fax: +91 (265) 2310 312  
Email: [investors.iwl@inoxwind.in](mailto:investors.iwl@inoxwind.in) | Website: [www.iwl.co.in](http://www.iwl.co.in)

**NOTICE TO SHAREHOLDERS REGARDING 2<sup>nd</sup> EXTRA-ORDINARY GENERAL MEETING AND E-VOTING INFORMATION**

Notice is hereby given that the 2<sup>nd</sup> Extra-Ordinary General Meeting (EGM) of the Company will be held on Friday, October 29, 2021 at 03:00 P.M. (IST) through Video Conferencing (VC) Other Audio-Visual Means (OAVM) facility in compliance with the applicable provisions of the Companies Act, 2013 (the Act) read with relevant Circulars issued by Ministry of Corporate Affairs and Securities and Exchange Board of India ('SEBI'). Members will be able to attend the EGM through VC/ OAVM facility only.

The Notice of 2<sup>nd</sup> EGM has been sent only through electronic mode to those Members whose email addresses are registered with the Company or Depositories. These documents are also available on the websites of the Company: [www.iwl.co.in](http://www.iwl.co.in), Stock Exchanges i.e. BSE Limited; [www.bseindia.com](http://www.bseindia.com) and National Stock Exchange of India Limited; [www.nseindia.com](http://www.nseindia.com) and Central Depository Services (India) Limited (CDSL); [www.evotingindia.com](http://www.evotingindia.com). The Company has arranged e-Voting facility ('remote e-Voting' and 'e-Voting during the EGM') for all its Members holding shares in physical or demat mode, as on the Cut-off date i.e. Friday, October 22, 2021 through the e-Voting platform of CDSL in respect of the Resolutions to be passed at the EGM. Only Members holding shares of the Company as on the above mentioned Cut-off date shall be entitled to avail the e-Voting facility. Voting rights (for e-Voting facility) shall be reckoned on the paid-up value of the shares registered in the name of the Member(s) of the Company as on the Cut-off date. All eligible Members are requested to note following schedule of e-Voting facility:

Particulars	Date
Date of completion of dispatch of Notice	October 7, 2021
Date and time of commencement of remote e-Voting	October 25, 2021 at 09:00 A.M
Date and time of end of remote e-Voting	October 28, 2021 at 05:00 P.M.
Date of e-Voting during EGM	October 29, 2021
Date of declaration of result	Within 2 working days of conclusion of EGM

All eligible Members and persons who become Members of the Company after the dispatch of the Notice may follow the instructions for e-Voting facility, manner of attending/joining EGM through VC/ OAVM and registering/updating email address and phone number of Members as mentioned in the Notice of EGM. The Members who cast their vote by remote e-Voting may attend the Meeting through VC/ OAVM but shall not be entitled to cast their vote again during the EGM. Vote once casted by the Member shall not be allowed to be changed subsequently. Please note that remote e-Voting shall be disabled by CDSL beyond the date and time specified in the above schedule.

Members having any grievance connected with e-voting may contact Shri Rakesh Dalvi, Sr. Manager of CDSL, A Wing, 25<sup>th</sup> Floor, Marathon Futurex, Mafatlal Mill Compounds, N. M. Joshi Marg, Lower Parel (East), Mumbai-400013; Email: [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com); Tel: 022-23058542/43.

By Order of the Board  
For INOX WIND ENERGY LIMITED  
Sd/-  
Deepak Banga  
Company Secretary

Place : Noida  
Date : October 7, 2021

**INOX WIND LIMITED**  
Regd. Off.: Plot No. 1, Khasra Nos. 264 to 267, Industrial Area, Village Basal, District Una -174303, Himachal Pradesh  
CIN: L31901HP2009PLC031083 | Tel/ Fax: 01975-272001 | Email: [investors.iwl@inoxwind.com](mailto:investors.iwl@inoxwind.com) | Website: [www.inoxwind.com](http://www.inoxwind.com)

**NOTICE TO SHAREHOLDERS REGARDING 8<sup>th</sup> EXTRA-ORDINARY GENERAL MEETING AND E-VOTING INFORMATION**

Notice is hereby given that the 8<sup>th</sup> Extra-Ordinary General Meeting (EGM) of the Company will be held on Friday, October 29, 2021 at 12:00 Noon (IST) through Video Conferencing (VC) Other Audio-Visual Means (OAVM) facility in compliance with the applicable provisions of the Companies Act, 2013 (the Act) read with relevant Circulars issued by Ministry of Corporate Affairs and Securities and Exchange Board of India ('SEBI'). Members will be able to attend the EGM through VC/ OAVM facility only.

The Notice of 8<sup>th</sup> EGM has been sent only through electronic mode to those Members whose email addresses are registered with the Company or Depositories. These documents are also available on the websites of the Company: [www.inoxwind.com](http://www.inoxwind.com), Stock Exchanges i.e. BSE Limited; [www.bseindia.com](http://www.bseindia.com) and National Stock Exchange of India Limited; [www.nseindia.com](http://www.nseindia.com) and Central Depository Services (India) Limited (CDSL); [www.evotingindia.com](http://www.evotingindia.com).

The Company has arranged e-Voting facility ('remote e-Voting' and 'e-Voting during the EGM') for all its Members holding shares in physical or demat mode, as on the Cut-off date i.e. Friday, October 22, 2021 through the e-Voting platform of CDSL in respect of the Resolutions to be passed at the EGM. Only Members holding shares of the Company as on the above mentioned Cut-off date shall be entitled to avail the e-Voting facility. Voting rights (for e-Voting facility) shall be reckoned on the paid-up value of the shares registered in the name of the Member(s) of the Company as on the Cut-off date. All eligible Members are requested to note following schedule of e-Voting facility:

Particulars	Date
Date of completion of dispatch of Notice	October 7, 2021
Date and time of commencement of remote e-Voting	October 25, 2021 at 09:00 A.M
Date and time of end of remote e-Voting	October 28, 2021 at 05:00 P.M.
Date of e-Voting during EGM	October 29, 2021
Date of declaration of result	Within 2 working days of conclusion of EGM

All eligible Members and persons who become Members of the Company after the dispatch of the Notice may follow the instructions for e-Voting facility, manner of attending/joining EGM through VC/ OAVM and registering/updating email address and phone number of Members as mentioned in the Notice of EGM. The Members who cast their vote by remote e-Voting may attend the Meeting through VC/ OAVM but shall not be entitled to cast their vote again during the EGM. Vote once casted by the Member shall not be allowed to be changed subsequently. Please note that remote e-Voting shall be disabled by CDSL beyond the date and time specified in the above schedule.

Members having any grievance connected with e-voting may contact Shri Rakesh Dalvi, Sr. Manager of CDSL, A Wing, 25<sup>th</sup> Floor, Marathon Futurex, Mafatlal Mill Compounds, N. M. Joshi Marg, Lower Parel (East), Mumbai-400013; Email: [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com); Tel: 022-23058542/43.

By Order of the Board  
For Innox Wind Limited  
Sd/-  
Deepak Banga  
Company Secretary

Place : Noida  
Date : October 7, 2021</



